

WP(T) 2842 OF 2020

Writ Stamp Reporting

**BABA Enterprises**

**Vs.**

**The STATE & Others**

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**DB**

**CFS:**

**Caveat Clr**

**Petition NIL**

**Affidavit NIL**

**Vakalatnama NIL**

**Note : A Letter Regarding Undertaking OF FILING OF ALL Fees, COURT Fee AND PHYSICAL/  
HARD Copies HAS Been Given BY The Ld. Advocate HAS Been Given WITH The email  
PRINTOUT OF The Petition**

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**Defects:**

- 1. Addressed portion may be corrected**
- 2. PO & PS of respondent number 6 to 8 may be given**
- 3. Copy may be serviced to respondent number 7 & 8 organisation**
- 4. Tagging of page number 33,34,68 and 69 may be done proper**
- 5. fresh or typed copy of page number 12,19,27,29 to 32, 34,35,37,38,61 to 64, 72, 73, 75, 76 , 78, 79, may be given**
- 6. typed copy of page number 41 to 45, 66, 71 may be given**
- 7. Ann 3 , 8 and 9 not marked at page number 41, 77 and 80 respectively**
- 8. Annexure number of the document under challenge may be mentioned in Para 1 and prayer portion**
- 9. Annexure/ pages of annexure not found to be certified to be true**
- 10. The petition maybe filed in two copy**
- 11. On Vakalatnama petitioner details mat be written in the same manner as on cause title**

**Sameer**

**18.06.2020**